

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 534/MP/2026 along with IA No. 176/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking setting aside of the communication dated 02.09.2026 issued by the Central Transmission Utility of India Limited and a declaration that the Petitioner had correctly achieved Financial Closure of the Project in terms of Regulation 11A(2) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Apraava Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, AEPL
Shri Prajeet Ghosh, Advocate, AEPL

Record of Proceedings

Learned counsel for the Petitioner, AEPL, submitted that the present Petition has been filed *inter alia* challenging the Respondent/CTUIL's communication dated 2.9.2026 whereby it refused to consider the Petitioner's achievement of the Financial Closure (FC) and consequently, intimated that the Petitioner's Connectivity is liable to be revoked and its bank guarantees encashed. The learned counsel submitted that the Petitioner has validly achieved FC within the prescribed timeline; however, without prejudice to this contention, the latest JCC Minutes record that the transmission infrastructure necessary for operationalisation of the Petitioner's Connectivity will be ready only by September 2027. Consequently, the due date for achieving the FC is liable to be correspondingly extended. The learned counsel further submitted that being aggrieved by CTUIL's communication, the Petitioner had approached the Hon'ble High Court of Delhi *vide* W.P. (C) No. 13109/2026 and the Hon'ble High Court *vide* order dated 8.9.2026 disposed of the writ petition, directing the maintenance of *status quo* till the time the interim application filed by the Petitioner is considered by the Commission. Accordingly, the learned counsel prayed for the continuation of the interim protection granted by the Hon'ble High Court pending consideration of the Petitioner's IA No. 176/2026 for interim directions.

2. Considering the submissions of learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice on both the IA as well as the Petition.

(b) The Respondent to file its reply to the IA as well as the main Petition within three weeks with a copy to the Petitioner, who may file its rejoinder to the same, within two weeks thereafter.

(c) In the meantime, the interim protection granted by the Hon'ble High Court of Delhi vide order dated 8.9.2026 in WP(C) No. 13109/2026 shall continue till the next date of hearing.

3. The Petition, along with IA, will be listed for hearing on **19.11.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)